

- (b) if so, the details thereof;
- (c) the steps contemplated to remove constraints in the execution of IPP projects;
- (d) whether debt restructuring for stuck projects would be allowed in the interest of infrastructure development;
- (e) if so, the details thereof; and
- (f) if not, what other solutions are suggested to keep the IPP projects running?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Working Group under the Chairmanship of Chairman & Managing Director, India Infrastructure Finance Company Limited with members from banks/ financial institutions was set up to examine the suggestions made by the Association of Power Producers. The Working Group has submitted its recommendations. The recommendations include *inter-alia* regulatory dispensation by Reserve Bank of India (RBI) on aspects like extension of Date of Commencement of Commercial Operation, refinancing of standard loans, funding of cost over run, extension of buyers' credit period, availing 5/25 structure, change in management, long term fuel supply agreement, reduction in R & R cost of projects etc.

(d) to (f) RBI, being regulator of banks has informed that banks may restructure their commercially viable accounts as per their Board approved policies and within the prudential guidelines issued by RBI on restructuring of advances.

Review of revenue collection works

106. SHRI D.P. TRIPATHI: Will the Minister of FINANCE be pleased to state:

- (a) whether there is a proposal to review revenue collection work under direct taxes category by Central Board for Direct Taxation (CBDT); and
- (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Review of direct taxes revenue collection is already a regular function of the Central Board of Direct Taxes (CBDT).

(b) CSDT reviews the progress of collection of direct taxes periodically by analyzing the trends of collections under different heads of direct taxes, as well as from different Regions of the country. Necessary policy and administrative interventions are made to enhance revenues from deficient Regions and under- performing sources of tax.